

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

I.A. No.1 in and

Petition(s) for Special Leave to Appeal (Civil)...../2007

(CC 3950/2007)

(From the judgement and order dated 07/07/2006 in WP No.2897/2006

of The HIGH COURT OF BOMBAY AT NAGPUR)

GHASIRAM MANGILAL GATTANI MEMORIAL TRUST

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA & ORS.

Respondent(s)

(For permission to file SLP, directions, c/delay in filing SLP,  
exemption from filing O.T. and permission to file additional documents,  
prayer for interim relief and office report)

Date: 30/04/2007 This Matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL

HON'BLE MR. JUSTICE P.P. NAOLEKAR

HON'BLE MR. JUSTICE R.V. RAVEENDRAN

For Petitioner(s)

Mr. Satyajit A. Desai,Adv.

Mr. Vikram Saluja,Adv.

Ms. Anagha S. Desai,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Permission to file special leave petition is granted.

Exemption allowed.

Permission to file additional documents is granted.

Issue notice.

Until further orders, status quo, as of today, shall be maintained.

Tag the petition with S.L.P. (C) No.16883 of 2006.

[ T.I. Rajput ]

[ Om Prakash ]

A.R.-cum-P.S.

Court Master